

Considering the serious nature of the allegation against the petitioner of having committed dowry death of the deceased and the requirement of her custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case where the petitioner be given privilege of anticipatory bail. Accordingly, the prayer for anticipatory bail of the above named petitioner is rejected.

(Anil Kumar Choudhary, J.)

Pappu/